

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.134- CP 43 of 2019  
With  
ITEM No. 135- IA/7(AHM) 2021

**Proceedings under Section 73(4) of Co. Act, 2013**

**IN THE MATTER OF:**

Bhagirath Kanhiyalal Bajaj

.....Applicant

V/s

Siddhi Vinayak Dyeing & Printing Mills Pvt Ltd

.....Respondent

**Order delivered on: 16/05/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Kunjal dalal, PCS

For the Respondent :

**ORDER**

It is seen that the order dated 07.12.2023, has not been complied with even after a lapse of six months.

Learned PCS for the applicant appears and seeks one last opportunity. However, on the last date of hearing, we have already recorded it as a last opportunity to comply with the same before the next date of hearing, within a period of four weeks.

If no compliance is made before the next date of hearing, adverse orders will be passed in the matter.

Re-list on 11.07.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**